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I-30 & 31  
% 23.09.2010

Present: Ms. Prem Lata Bansal, Advocate for the appellant.

+ ITAs 1337/2009 and 1356/2009

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The issue raised in these appeals stands covered by a judgment of this Court in the case of *CIT vs. M/s. Nalwa Sons Investment Ltd., ITA No. 1420/2009* pronounced on 26<sup>th</sup> August, 2010. We are, therefore, of the opinion that no question of law arises.

Dismissed.

  
A.K. SIKRI, J.

  
REVA KHETRAPAL, J.

SEPTEMBER 23, 2010  
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